

12/06

राजस्थान सरकार
विधि एवं विधिक कार्य विभाग

क्रमांक प. 19(1)न्याय/2014

जयपुर, दिनांक 09.06.2017

-:ORDER:-

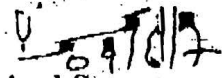
माननीय उच्च न्यायालय के प्रस्तावानुसार राज्य सरकार द्वारा पारिवारिक न्यायालय अधिनियम, 1984 (केन्द्रीय अधिनियम संख्या 66) की धारा 4 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए निम्नांकित अधिकारियों को अपने पद के अतिरिक्त उनके नाम के सम्मुख अंकित पारिवारिक न्यायालयों में रिक्त पदों पर अग्रिम आदेशों तक न्यायाधीश के रूप में एतद्वारा नियुक्त/पदस्थापित करती है:-

S.no.	Name of officer with present post sarva shri/ms:	Name of the Family Court (s) of which the Presiding Officer appointed in addition to their own duties
1.	MADAN GOPAL VYAS DJ, BALOTRA	JUDGE, FAMILY COURT, BALOTRA
2.	SURYA PRAKASH KAKRA DJ, DHOLPUR	JUDGE, FAMILY COURT, DHOLPUR
3.	MADAN LAL BHATI DJ, JAISALMER	JUDGE, FAMILY COURT, JAISALMER
4.	KAMAL CHAND NAHAR, DJ, JALORE	JUDGE, FAMILY COURT, JALORE
5.	CHANDRA KUMAR SONGARA, DJ, KARALI	JUDGE, FAMILY COURT, KARALI
6.	RAJENDRA SINGH DJ, PRATAPGARH	JUDGE, FAMILY COURT, PRATAPGARH
7.	RAJENDRA PRAKASH SONI DJ, SIROHI	JUDGE, FAMILY COURT, SIROHI

Note:-

1. The officers who have been appointed as P.O. of the Court stationed at the same headquarter in addition to their own duties shall dispose off that much additional work so as to achieve at least 40% of the standard of work for which they are holding additional charge.

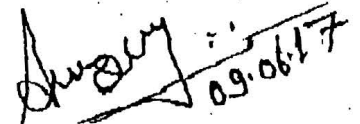
By Order of Governor



Principal Secretary, Law

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. सचिव, माननीय मुख्यमंत्री महोदया राजस्थान सरकार, जयपुर।
2. विशिष्ट सहायक, माननीय विधि मंत्री महोदय, राजस्थान सरकार, जयपुर।
3. निजी सचिव, मुख्य सचिव महोदय, राजस्थान सरकार, जयपुर।
4. रजिस्ट्रार जनरल, राजस्थान उच्च न्यायालय, जोधपुर के पत्र क्रमांक 6381 दिनांक 07.06.2017 के क्रम में।
5. संबंधित अधिकारी मार्फत रजिस्ट्रार जनरल, राजस्थान उच्च न्यायालय, जोधपुर।
6. संबंधित अधिकारी की निजी पत्रावली।
7. रक्षित पत्रावली।



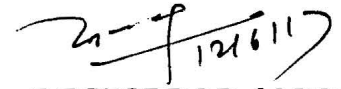
RAJASTHAN HIGH COURT, JODHPUR

No.Estt.b2(v)1/WA/2017/6510

Date : 12.06.2017

Copy forwarded to the following for information and necessary action :-

- 1.P.S. to All Hon'ble Judges sitting at Jodhpur.
- 2.The Registrar General/Registrar(Vig.)/(Admn.)/(Rules)/(Class.)/(Exam.)/OSD(F&I)/Rajasthan High Court, Jodhpur and Registrar hq. At Delhi.
- 3.The Registrar(Admn.), Rajasthan High Court Bench, Jaipur with the request to distribute the copies of this order to all the Hon'ble Judges sitting at Jaipur through P.S., Member Secretary, Rajasthan State Legal Services Authority and all the Judicial Officers posted in the Registry at Jaipur Bench, Jaipur.
- 4.The Registrar-Cum-Principal Secretary to Hon'ble the Chief Justice, RHC, Jodhpur/ Bench, Jaipur.
- 5.**Concerned District & Sessions Judges** with the request to serve/circulate the copy of this order to the concerned Courts/Officers/Treasury Officers as per direction issued vide this office letter No 17022 dated 08.10.2015.
- 6.The Director, Rajasthan State Judicial Academy, Jodhpur.
- 7.RJS-Estt. Section/Confidential Section/ Statistics Section/General Section/ Subordinate Court(Estt.) Section/RJS Leave Clerk/ Building Side/Computer Cell.
- 8.A.O.J.,Classification Section (Website), Rajasthan High Court, Jodhpur/ Bench, Jaipur.



REGISTRAR (ADMN.)